

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 4621/2021
(Arising out of impugned final judgment and order dated 21-10-2020
in SAD No. 954/2020 passed by the High Court Of Judicature At
Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR TIWARI & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.40155/2021-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.40151/2021-EXEMPTION FROM
FILING O.T.)

Date : 30-09-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Aishwarya Bhati, Sr. Adv.
Mr. Harish Pandey, AOR
Mr. Ajay Kumar. Prajapati, Adv.

For Respondent(s) Mr. V. K. Shukla, Sr. Adv.
Mr. Ashish Kumar Upadhyay, Adv.
Mr. Y. Lokesh, Adv.
Mr. V. Sibi Kargil, Adv.
Mr. V. Kandha Prabhu, Adv.
Mr. Arun Singh, Adv.
Mr. Anubhav Chaturvedi, Adv.
Mr. Pankaj Kumar Agarwal, Adv.
Mr. Surya Narayan Patro, Adv.
Mr. L. R. Venkatesan, Adv.
Mr. C. Thangaraja, Adv.
Ms. Shiwani Tushir, Adv.
Ms. Maitri Goal, Adv.
Ms. Priyanka Chowdhary, Adv.
Mr. P. V. Yogeswaran, AOR

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for the
petitioners seeking adjournment, matter stands adjourned for four
weeks.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RENU KAPOOR)
ASSISTANT REGISTRAR